

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 59/GT/2022**

Subject : Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Bhartiya Rail Bijlee Company Ltd.

Respondents : East Central Railway and 4 Ors.

Date of Hearing : **16.3.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL  
Ms. Ritu Apurva, Advocate, BRBCL  
Ms. Archita Kashyap, Advocate, BRBCL  
Shri Prashant Chaturvedi, Advocate NTPC  
Shri Vijendra Singh, Advocate NTPC  
Shri Avinash Shukla, Advocate BRBCL, NTPC  
Shri Arjun Agarwal, Advocate, ECR  
Ms. Rohini Prasad, Advocate, SBPDCL and NBPDCCL

**Record of Proceedings**

At the outset, the learned counsel for the Respondents 2 and 3, South Bihar Power Distribution Limited (SBPDCL) and North Bihar Power Distribution Limited (BSPHCL) respectively, prayed for grant of three weeks' time to file reply on the amended petition. Learned counsel for the Petitioner did not oppose the said request and prayed for further two weeks' time to file the Rejoinder on the replies of the Respondents. The Commission accepted this request of the learned counsel for the Respondents as a last opportunity and adjourned the matter.

2. The Commission also directed the Petitioner, to submit the following additional information after serving copy to the Respondents, on or before, **17.4.2023**:

- i. An editable excel copy of IDC and FC calculations with formula embedded along with reconciliation with Form 14(B) and Form B, duly certified by auditor;
- ii. The details of FERV as claimed;
- iii. Reason for change in Additional Capital expenditure claimed in 2019-20 vide amended Petition vis-à-vis original Petition;
- iv. Reason for claiming high water charges and security charges i.e. almost double to any other year in 2019-24 tariff period;
- v. Reason for claiming the diesel charges, for coal procured through Railways,



- in computation of landed cost of fuel i.e. Form 15, along with supporting documents;
- vi. Reason for claiming higher cost of oil i.e. around Rs. 80000 / kL, along with supporting documents and also the reason for claiming amount paid to oil company for few months, wherein, oil was not procured;
  - vii. Detailed break up of Rs. 34,893.30 lakhs claimed as power charges as on 1.12.2021 under IEDC;
  - viii. The audited details of capital cost as on 31.3.2019; and
  - ix. The details/factors leading to delay in commissioning of unit 4, after 26.3.2019 (COD of unit 3).

3. The Respondents shall file their replies, by **8.5.2023**, after serving copy to the Petitioner, who may, thereafter file its rejoinder, if any, on or before **22.5.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

4. The matter shall be listed for hearing on **30.5.2023**.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

